

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 380/86 91 of  
TAXXNo.

198

DATE OF DECISION 13.1.1992Dr. Hikmat Baliram Udhian PetitionerApplicant in person Advocate for the Petitioner(s)

Versus

The Union of India and ors. RespondentMr. V. S. Masurkar Advocate for the Respondent(s)

## CORAM :

The Hon'ble Ms. USHA SAVARA, MEMBER (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

ORIGINAL APPLICATION NO. 380/86 GI

Dr. Hikmat Baliram Udhan,  
Occu. Probationer Dy. Collector.  
Collector's Office, at  
Aurangabad.

....Applicant

v/s

The Union of India  
and ors.

... Respondents

CORAM : HON'BLE MEMBER MS.USHA SAVARA, MEMBER (A)

Appearance

Applicant in person

Mr. V. S. Masurkar, Adv.  
for the respondents.

ORAL JUDGEMENT

13TH JAN 1992

(PER : MS.USHA SAVARA, M/A)

The applicant has filed a letter dated 13.1.1992 seeking permission to withdraw the Original Application No. 380/86 filed by him, as his grievance has already been removed by notification issued by the UPSC. He is permitted to do so. The Original application is disposed of as withdrawn.

*U. Savara*  
(MS.USHA SAVARA)  
MEMBER (A)

13.1.92

*Shr*